

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 939 of 2020

In the matter of:

Pankaj Vijayan

....Appellant

Vs.

**Resolution Professional of Siddhi Vinayak Logistics
Ltd.**

....Respondent

Present:

**Appellant: Mr. Pankaj Vijayan (party in person)
Ms. Rachita Garg, Mr. Gaurav Agrawal, Advocates.**

Respondent: Ms. Misha and Ms. Moulshree Shukla, Advocates.

ORDER

(Through Virtual Mode)

19.11.2020: It is pointed out by the learned counsel for the Appellant that the payment having been made for professional duties and expenses as per schedule of charges for its empaneled Advocates, as submitted by learned counsel for the Respondent, is an admitted fact and the same is reflected in the memo of appeal. However, it is submitted by learned counsel for the Appellant that he has travelled extensively to discharge his professional duties for which he has not been adequately compensated.

At this stage, Ms. Misha, Advocate representing the Respondent submits that the payment has been made in accordance with the agreed terms and nothing is outstanding. However, when we suggested that the Respondent may have a re-look at the fee paid for discharge of professional duties to Appellant, Ms. Misha, Advocate sought time to seek instructions.

Contd/-.....

In these circumstances, we adjourn the matter to 7th December, 2020. In the event of Respondent not acceding to the prayer of Appellant for enhancement of fee commensurate with the services rendered, the Respondent may file reply-affidavit within two weeks.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

AR/g